

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-217-2020
IN
AO-46-2012

Daulatrao Yeshwantrao Chowgule ... Applicant.

Versus

Jagdish Yeshwantrao Chowgule ... Respondent.

Mr. V. A. Lawande and Mr. Parimal Redkar, Advocates for the Applicant.

Mr. Rohit Bras D'Sa, Advocate for the Respondent No.1.

Mr. A. D. Bhohe, Ms. Sujai Joshi and Ms. Andrea Rodricks, Advocates for the Respondent No.3.

Mr. S. G. Dessai, Senior Advocate with Mr. V.P.Thali, Advocate for the Respondent No.2.

Dr. Mustaffa, for the Respondent No.5.

Coram : Dama Seshadri Naidu, J.

Dated : 16th December, 2020.

P.C.:

Given the internal disputes among the legal heirs of the deceased estate holder, the matter needs due consideration.

2. In the meanwhile the estate of the deceased, which is part of a larger corporate property, should not go unrepresented.

3. For that purpose, without prejudice to any of the parties, I hold that the applicant will represent the estate of the deceased, but this arrangement will not give any advantage to any particular party, nor will it prejudice any party.

4. Post the matter after vacation.

Dama Seshadri Naidu, J.

MF/-